

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 1546 OF 2018 IN
DFR NO. 4019 OF 2018**

Dated: 30th October, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

**Basaragi KM Solar Power Project LL.P. & Anr. Appellant(s)
Versus
Hubli Electricity Supply Company Limited & Anr. Respondent(s)**

Counsel for the Appellant(s) : Mr. Shubharanshu Pandhi

ORDER

**IA NO. 1546 OF 2018
(Appln. for urgent listing)**

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, list the matter on **02.11.2018**, subject to curing the defects. Tag to DFR No. 3595 of 2018.

The application is allowed.

**(S.D. Dubey)
Technical Member**

**(Justice Manjula Chellur)
Chairperson**

ts/kt